

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 707 of 2020

IN

Company Appeal (AT) (Ins.) No. 188 of 2020

In the matter of:

Srinivasa Reddy Velagala

....Appellant

Vs.

Sravanthi Infratech Pvt. Ltd.

...Respondent

Present

For Appellant: Mr. Bommineni Vivekananda & Mr. Kameshvedula, Advocates.

For Respondent: Mr. Sanchit Kumar Sahijpal & Ms. Raakhi Poornym Sahijpal, Advocates.

ORDER
(Virtual Mode)

26.11.2020: At the request of Mr. Bommineni Vivekananda appearing for the Appellant for filing of 'Notes of Written Submissions' containing not more than three pages, time is granted till 17th December, 2020. It is made clear that the Learned Counsel for the Appellant shall serve the copy of the 'Notes of Written Submissions' to the Learned Counsel for the Respondent one week before the next date of hearing. The Office of the Registry is permitted to receive the 'Notes of Written Submissions'.

The Registry is directed to List the matter on **6th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Sim/nn